

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00202/2017**

**Dated Thursday the 22<sup>nd</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

K.Rajagopalan,  
Retd. Khalasi Helper,  
Office of Section Engineer / Bridges,  
Tiruchirapalli Division,  
Southern Railway. ....Applicant

By Advocate M/s. Ratio Legis

Vs

- 1.Union of India rep by,  
The General Manager,  
Southern Railway,  
Park Town,  
Chennai 600003.
- 2.The Divisional Personnel Officer,  
Trichy Division,  
Southern Railway,  
Trichy. ....Respondents

By Advocate Mr. A. Abdul Ajees

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

*"To call for the records related to the orders no. T/P579/I/EA/LARSGESS/Vol.VI dated 02.01.2015 passed by the 2<sup>nd</sup> respondent and the related records and to set aside the impugned order and further to direct the respondents to consider applicant's son for compassionate appointment in terms of the existing mandatory provisions under LARSGES Scheme for which the application for first half year of 2014 and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."*

2. When the matter is taken up for hearing, learned counsel for the applicant produces a copy of the order dt. 20.12.2017 of this Tribunal in OA 534/2015 and submits that since the applicant herein is a similarly placed applicant as the one in the above OA, similar orders could be passed in this OA also.
3. Learned counsel for the respondents has no objection if an order similar to the one in OA 534/2015 is passed in this OA.
4. On perusal of order dt. 20.12.2017, it is seen that the OA 534/2015 was disposed of in the following manner :-

".....

6. In view of the above, I deem it appropriate to leave it to the respondents to take an expeditious decision on continuing the LARSGESS scheme or otherwise, in accordance with the Constitution of India. The question of considering the claim of the applicant would arise only after and if at all, the scheme is brought back into operation. In such an event, the applicant shall be at liberty to file a representation before the competent authority which may be disposed of thereafter within a reasonable time period.

7. OA is disposed of as above. No order as to costs."

5. Considering the submission made by both counsels, this OA is disposed of with a similar direction as in OA 534/2015 (supra). No order as to costs.

**(B. Bhamathi)**  
**Member(A)**  
**22.03.2018**

SKSI